

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE.

Original Application No. 70/2022

Chandan Suryakant Khorjuvekar ...Applicant

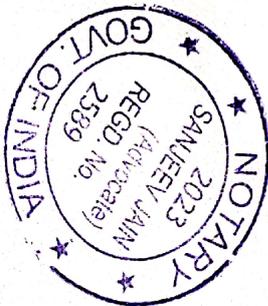
Versus

GCZMA & Ors. ...Respondents

AFFIDAVIT-IN-REPLY OF RESPONDENT NO. 8

I, Rajender Kumar Kamra, son of Mr. Leela Krishan Kamra, major of age, Indian National, permanent resident of H. No. 76 3rd Floor, Pocket 27, Sector 24, North West Delhi - 110085, do hereby say on oath and solemn affirmation as under:

1. I have perused a copy of the Original Application (hereinafter referred to as the "said Application") and understood its contents. I am filing the present reply in response thereto for the limited purpose of opposing admission of the said Application and/or grant of any interim reliefs, as prayed for therein. In the circumstances, I am not dealing para-wise with each and every averment made in the said Application.



Rajender K

Any contention raised in the said Application, if not specifically dealt and/or denied by me herein, may not be deemed to have been admitted. I crave leave to file a further and more detailed reply in case the circumstances of the present case so warrant.

PRELIMINARY OBJECTIONS

2. At the outset, I respectfully submit that the said Application is grossly barred by limitation and deserves to be summarily dismissed.

3. It is pertinent to note that in the said Application, the Applicant has substantially raised two issues:
 - a. that the subject property is allegedly a part of the designated turtle nesting site of Mandrem Beach and as such declared to be a 'No-Take Zone', in terms of the Report pertaining to Carrying Capacity of Beaches in Goa prepared by the National Centre for Sustainable Coastal Management ('NCSCM' for short) [hereinafter referred to as the "**Beach Carrying Capacity Report**"] and the Draft Sea Turtle Nesting and Habitat Management Plan, 2020, prepared by the Centre for Environment Education ('CEE'



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for short) [hereinafter referred to as the "Draft Turtle Nesting Plan"].

Relying on certain purported recommendations of the Beach Carrying Capacity Report, the Applicant has contended that no permission for additional cottages ought to have been issued by the GCZMA (to the Private Respondents herein) since Mandrem Beach is a turtle nesting site. The Applicant has further impugned the grant of permission by the GCZMA to the Private Respondents herein, on the ground that the same has been issued by overlooking the Guidelines contained in Para 6.3.6 of the Beach Carrying Capacity Report.

It is therefore apparently clear that the Applicant has substantially and effectively challenged the grant of NOC/Permission by the GCZMA to the Private Respondents, for erection of cottages;

- b. that the work of erection of 74 cottages (put-up by the Respondent Nos. 4 to 6 herein) has been executed in contravention of the terms and conditions laid-down in



Sanjeev Jain

adjudication of dispute can be entertained by the Tribunal unless it is made within a period of six months from the date of which the cause of action for such dispute "*first arose*". The said provision permits the Tribunal, if it is satisfied that the Applicant was prevented by sufficient cause from filing the said Application within the afore-referred period (of six months), to allow institution of the same, within a further period not exceeding sixty days.

7. I respectfully submit that this Hon'ble Tribunal would however not have jurisdiction to entertain any application under Section 14 of the said Act, filed beyond the afore-referred period of six months plus sixty days and no further condonation of delay on whatsoever ground is possible under law.

8. In the present case, the GCZMA approved the proposal of the Respondent No. 8 for erection of 21 Nos. cottages and 1 No. Restaurant/Reception in the subject property in its 264th Meeting held on 06.07.2021. From the link czma.goa.gov.in/common/doc.aspx of the official website of the GCZMA, pertaining to the uploading of the Minutes of the



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264th Meeting of the GCZMA dated 06.07.2021 on the said official website, it is apparently clear that the same was created on 10.08.2021 and modified on 23.11.2021. Furthermore, pursuant to the Approval granted by the GCZMA in its meeting dated 06.07.2021, the Respondent No.8 forthwith put-up a Notice Board at a conspicuous place outside the subject property, giving details of all the approvals/permissions for the subject development. The said Notice Board has been there at site from 09.09.2021 till date and constitutes sufficient notice to the public at large who has any objection to the subject development. Hereto annexed and marked as **'ANNEXURE R-1'**, **ANNEXURE R-2** and **'ANNEXURE R-3'** are copies of the Screenshot reflecting date of uploading of the Minutes of Meeting held on 06.07.2021 on the official website of GCZMA; Permission/Approval dated 23.07.2021 issued to Respondent No. 8 by the GCZMA along-with the approved plan; and the photograph of the Notice Board, respectively.



9. However, the Respondent No. 8 has come to be impleaded as a party-respondent in the said Application vide Order dated 23.12.2022 passed on the Impleadment Application dated

Rejinder k

12.12.2022 taken-out by the Applicant. Hereto annexed and marked as 'ANNEXURE R-4' is a copy of the said Order dated 23.12.2022.

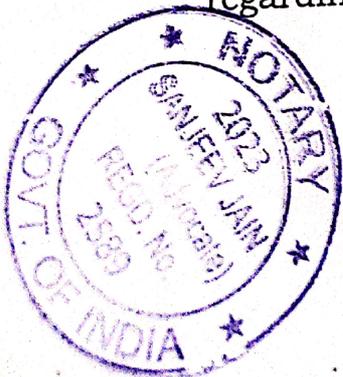
10. In the circumstances aforesaid, I respectfully submit that the cause of action in favour of the Applicant to institute proceedings u/s 14 of the said Act against the Respondent No. 8 (as far as the first afore-referred issue is concerned) first arose on 10.08.2021 or at the most on 23.11.2021 when the Minutes of the 264th Meeting of the GCZMA (original and modified) were uploaded and put in public domain on the official website of the GCZMA.

11. As far as the second issue is concerned, I say and submit that there is no specific allegation whatsoever, made by the Applicant in the said Application or in the Impleadment Application (supported with material particulars), regarding the cottages erected by the Respondent No. 8. In the circumstances, the second issue itself is not attracted to the project of the Respondent No. 8.



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12. Without prejudice and in any event of the matter, I say that the Respondent No. 8 obtained a No Objection Certificate (Provisional) from the Village Panchayat of Mandrem, for the purpose of starting business of Guest House of 21 cottages and also for starting the business of bar & restaurant/reception in the subject property, on 08.09.2021. In the circumstances, it is apparently clear that the hotel project of the Respondent No. 8 was commenced/undertaken as on 08.09.2021.
13. The fact of completion of the hotel project is additionally also corroborated from the Site Inspection Report dated 26.08.2022 purportedly prepared by the Expert Members of the GCZMA, pursuant to another false and frivolous complaint received by it from one M/s Cochin Estates Ltd. Although the Respondent No. 8 has challenged several findings of the said site inspection report in the Show-Cause Notice Proceedings commenced pursuant thereto, the Respondent No. 8 is referring to the contents of the report only for the purpose of demonstrating the official version regarding completion of the hotel project.



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14. Therefore, even in case the Applicant had any grievance with respect to the legality or otherwise, of the subject development, the same ought to have been first raised by the Applicant, on or before 08.09.2021. Hereto annexed and marked as '**ANNEXURE R-5 COLLY**' are copies of the NOCs (2 Nos.) dated 08.09.2021 issued by the Village Panchayat for running guesthouse, bar & restaurant, reception. Hereto annexed and marked as '**ANNEXURE R-6 COLLY**' are copies of the Complaint dated 27.05.2022 filed by Cochin Estates Ltd.; Site Inspection Report dated 26.08.2022 prepared by the GCZMA and the Show-Cause Notice dated 30.03.2023.

The Respondent No. 8 states and submits the subsequent part of this Reply is filed strictly without prejudice to the foregoing preliminary objection.

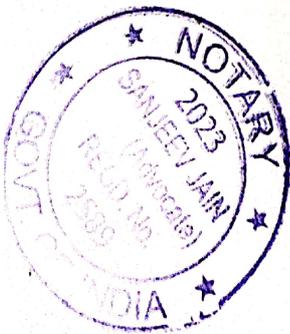
15. At the further outset, I reiterate that when the said Application was originally instituted on 27.07.2022, the Respondent No.8 was not a party thereto. On 12.12.2022, the Applicant made an application before this Hon'ble Tribunal to, *inter alia*, implead the Respondent No. 8 as a Party Respondent to the said Application. However, perusal of the Impleadment Application would reveal that no



Respondent 8

allegation concerning illegality in the erection of structures/cottages by the Respondent No. 8 was even remotely spelt-out in the Impleadment Application. For that matter, the Applicant did not also deem it appropriate to amend the said Application and make any grievance regarding the legality or otherwise of the structures/cottages erected by the Respondent No. 8 in the subject property.

16. I therefore respectfully submit that as far as the issue of legality or otherwise of the subject development undertaken by the Respondent No. 8 is concerned, the said Application does not spell-out any 'cause of action' against the Respondent No. 8 and the said Application *qua* the Respondent No. 8 deserves to be dismissed summarily on that ground alone.
17. Without further prejudice, I say that the Applicant has not filed the said Application in genuine public interest or in the interest of environment or raised any genuine question of substantial importance relating to environment. The Applicant has stated that he is a resident of Bandirwaddo - Anjuna; whereas the subject development has been



Respectfully

undertaken in the Village of Mandrem, which is approximately 12-15 kilometres away from the residence of the Applicant.

18. Further there are several residential/commercial developments such as Palm Grove Beach Resort, Ocean 7 Ashvem Beach Hotel, Silent Beach Resort, Ukiyo Beach Resort, Boomerang Resort, Acacia, Aurum, La Cabana Beach and Spa, Beach Club Leela, Babu Beach Resort etc., which are operational in the immediate vicinity of the subject development carried-out by the Respondent No. 8. However, for reasons which are not too far to seek, the Applicant has chosen to selectively target only four hotel projects. This would not have been the case if the said Application was filed in genuine public interest.

19. Without further prejudice, the Respondent No. 8 states and submits that the present application contains several seriously disputed questions of facts which are asserted by the applicant and denied by Respondents. Such disputed questions of fact would not be capable of being effectively adjudicated in the exercise of summary jurisdiction of this Hon'ble Tribunal. It would be therefore expedient to relegate



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the parties before the GCZMA for the purpose of conducting a fact-finding inquiry into the matter and thereafter taking a decision on merits.

Without prejudice to the foregoing preliminary objections, the case of the Respondent No. 8 on merits is as follows:

20. I say that the Respondent No. 8 is a co-owner of a piece and parcel of landed property, totally admeasuring 3955 sq. mts. (Plot P-23 admeasuring 450 sq. mts., Plot P-24 admeasuring 440 sq. mts and Plot M-1 admeasuring 3065 sq. mts.), situated within the jurisdiction of Village Panchayat of Mandrem, Pernem Taluka (hereinafter referred to as the "**said property**") and forming part of the larger property bearing Survey No. 211/2-A of Revenue Village Mandrem.

21. Besides the Respondent No. 8, Mr. Akhil Bansal, Mr. Girish Kumar Arora and Mr. Kamal Takkar are the other co-owners of the said property. The said property was purchased, *inter alia*, by the Respondent No. 8 from its predecessors-in-title by a Deed of Sale dated 12.02.2021, registered in the Office of the Sub-Registrar of Pernem on 16.02.2021.



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22. I say that although the said property has been purchased jointly, the erection of temporary structures/cottages and operation of the hotel therein, has been done exclusively by the Respondent No. 8 herein and the other co-owners of the said property have nothing to do with the erection of the structures/cottages and operation of the hotel. It is in these circumstances that all Permissions/NOCs have been applied-for and granted exclusively in the name of the Respondent No. 8.

23. I say that the said property is situated partly within 0-200 mts. from the HTL and partly within 200-500 mts. from the HTL of the CRZ-III Zone. The said property is classified partly as 'Orchard' and partly as 'Settlement' for the purpose of land-use/zoning, as per the Regional Plan presently in force.

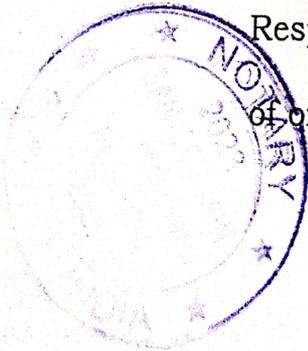
24. Being desirous of operating a hotel of temporary cottages/structures in the said property, the Respondent No.8 made an application dated 14.06.2021 to the GCZMA, seeking permission for erection of 21 cottages and 1 restaurant/reception therein. The afore-referred application of the Respondent No. 8 was duly considered by the GCZMA



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at its 264th meeting held on 06.07.2021, whereat the proposal of the Respondent No. 8 was approved, on the terms and conditions stated therein.

25. It would not be out of place to note herein that the permissible FAR for erection of cottages in terms of the CRZ Regulations is 33% (1305.15 sq. mts.). However, the FAR proposed to be used by the Respondent No. 8 was 30.77% (1217 sq. mts.). In terms of the Approval granted by the GCZMA on 06.07.2021, a formal Permission letter bearing Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/20-21/68/585 dated 23.07.2021 came to be issued by the GCZMA to the Respondent No. 8. Following this, the Respondent No. 8 also obtained an NOC for erection of the cottages, restaurant, reception etc from the Village Panchayat.
26. Immediately upon obtaining the required permissions, the Respondent No. 8 commenced/undertook the erection of the aforesaid cottages and allied facilities, on or around 09.09.2021. Although the permissions granted by the competent authorities pertained to 21 Nos. cottages, the Respondent No. 8 has presently undertaken the construction of only 17 Nos. cottages, along-with the restaurant/reception



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area. I say that immediately upon commencement of the aforesaid work, the Respondent No. 8 also put-up a Notice Board at a conspicuous place at the entrance of the said property, giving details of all permissions granted by the competent authorities.

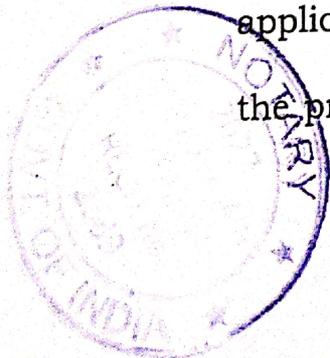
27. I say that the entire development has been executed as per the terms and conditions of the permissions and other rules and regulations in force. I say that the cottages and allied facilities have been erected by using wooden particle-boards/engineered wooden planks in conjunction with certain modern materials such as bison panels and G.I. pipes. The use of modern material has been necessitated considering the inclement weather conditions prevailing in the area particularly during the monsoon season and also for the purpose of ensuring structural stability of the cottages. However, the nature of the cottages is totally temporary in nature and is otherwise capable of being dismantled at ease.
28. I say that the use of such modern material is well within the permissible limit of 30% of the total material used for the subject development. Even the type of modern material used by the Respondent No. 8 is eco-friendly in nature and not



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prohibited in terms of the Rules & Regulations in force. The height of the cottages and allied facilities is also well within permissible limits of 9 mts. I say that the structural work of erection of the cottages and allied facilities was completed in or around February 2022.

29. It appears that on 29.08.2022, the Applicant addressed a complaint to the GCZMA alleging "...violation in Survey No.211/2-A" by Respondent No. 8. Pertinently, in the entire complaint, there was no allegation that the subject-development is ongoing. Rather the reading of the complaint in fact made it apparent that the development was already completed. I say that the Applicant was pursuing the said Application since 20.07.2022 and the Applicant was personally present for the inspection of the adjoining property conducted by the officials of GCZMA on 27.08.2022 and was therefore bound to take notice of the subject development; of which the Applicant, even otherwise had prior knowledge. However, once again, for reasons best known to the Applicant, the Applicant chose to file an application seeking Impleadment of the Respondent No. 8 in the present proceedings only on 12.12.2022, by which time,



Respondent

the prescribed limitation period to proceed against the Respondent No. 8 had already expired.

30. In pursuance of the aforesaid complaint of the Applicant, the officials of the GCZMA conducted a site-inspection of the said property on 03.01.2023. I say that the said inspection was not preceded by any notice of site inspection served upon the Respondent No. 8 and therefore neither the Respondent No.8 (who is the project proponent) nor any other authorised representative of Respondent No.8 were present at site on the date of the said site inspection. It is pertinent to note that the Applicant himself was absent during the said inspection.
31. It appears that one of the co-owners of the said property (who has not undertaken the subject development and is not the project proponent) Mr. Kamal Takkar was incidentally present in the said property for pursuing some mutation process relating to the land. The said Mr. Takkar was however not aware about the nature, form and extent of the subject -development, which was proposed/undertaken by Mr. Rajender Kumar Kamra.



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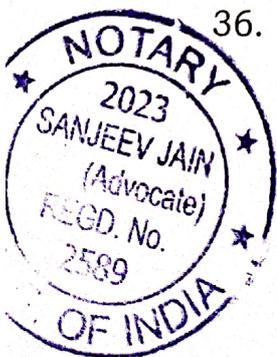
32. Despite the absence of Respondent No. 8 or his authorised representative, the officials of the GCZMA unilaterally proceeded to conduct a purported site inspection of the said property and prepared a site inspection report dated 10.01.2023, containing several misconceived and factually incorrect observations/findings regarding the nature, form and extent of the subject development. A detailed point-wise response to the said incorrect observations/findings shall be made in the succeeding part of this reply.
33. Suffice it to note that even the said purported site inspection report did not record that the construction was ongoing. Furthermore, no photographs in support of the misconceived/factually incorrect observations made in the site inspection report, appear to have been either taken by the Inspection Team or for that matter annexed to the site inspection report. Further, although the inspection was purportedly attended by four persons; the signature on the site inspection report is only of one person namely Mr. Balkrishna Surlakar, Field Surveyor, GCZMA; raising a serious question-mark over the very presence of the members, as alleged in the site inspection report.



Refinder h

34. As far as the structures identified in the site inspection report with alphabets 'A' to 'V' are concerned, it is emphatically denied that any cement, concrete, RCC slab or masonry has been used in its erection, as alleged. I say that all the cottages and allied facilities have been erected substantially using wooden particle-boards/engineered wood planks in conjunction with certain modern materials such as bison panels and G.I. pipes, as required. I say that Bison Panel is also one kind of eco-friendly modern material and important component of such panel is wood.

35. I say that use of modern materials, as per requirement, was necessitated considering the inclement weather conditions prevailing in the area particularly during the monsoon season and also for the purpose of ensuring structural stability of the cottages. However, the nature of the cottages is totally temporary in nature and is otherwise capable of being dismantled at ease.



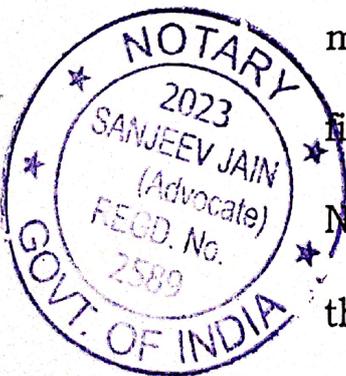
36. I say that the use of such modern material is well within the permissible limit of 30% of the total material used for the subject development. Even the type of modern material used by the Respondent No. 8 is completely eco-friendly in nature

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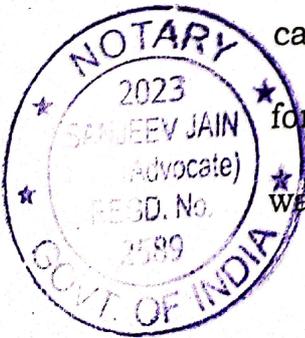
and not prohibited in terms of the rules & regulations in force. The height of the cottages and allied facilities is also well within permissible limits of 9 mts.

37. It is apparently clear that the site inspection team has done a superficial exercise by not carefully noting the nature of material used in the erection of the cottages/structures.
38. With specific reference to alphabets 'U' and 'W' are concerned, the particulars disclosed can, by no stretch of imagination, be called as a 'structure', as alleged. Further there is not even any concrete footpath constructed, as alleged. However, it is true that rubble stone have been compacted/laid on the ground and detachable interlocking pavers were initially placed on top of the rubble to facilitate movement of guests and staff.
39. With specific reference to alphabet 'V', it is specifically denied that there is any swimming pool constructed in the said property as alleged, or for that matter, that any laterite stone masonry has been used for that purpose. Such misconceived findings are apparently a result of absence of the Respondent No. 8 or any authorised personnel of the project proponent at the time of the inspection.

Rejinder



40. I say that said property admittedly has a sloppy profile and part of the said property (at the point where alphabet 'V' is described) is at the lowest level and had a natural depression/pit. The Respondent has harnessed this natural profile of the land and used it as a water harvesting tank.
41. In fact, the Beach carrying Capacity Report itself encourages project proponents to undertake measures like rain water harvesting since extraction of ground water in such places is permitted. The Respondent No. 8 uses the harvested water for drinking purpose besides, gardening and other domestic needs.
42. As far as the laterite stone compound wall is concerned, the same is a very old compound wall and which, at the very least, has been in existence prior to coming into force of the CRZ Regulations in the year 1991. Such laterite stone wall is in fact a property land boundary identification mark. In any case, there is not even any allegation regarding use of cement for binding or plastering of such laterite stone compound wall. Mere use of laterite stone for the purpose of securing

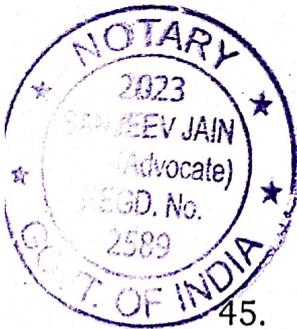


Respondent 8

private property and serving as a boundary/identification mark, is not actionable in terms of the CRZ Regulations.

43. As far as the shed fencing around the southern boundary of the said property is concerned, such net fencing is invariably put when any development work is undertaken. The same is purely a temporary measure undertaken for ensuring the safety/security of the commuters/passers-by using the main road touching the southern boundary of the said property. The said shed fence had remained to be dismantled after completion of work. The said shed has already been removed subsequent to the impugned site inspection report. In any case, the material used for such temporary shed was not prohibited under law and therefore there was no warrant for the Inspection Team to enlist the same as a purported violation.

44. Besides the above comments on the site inspection report, the Respondent No. 8 specifically denies the dimensions/measurements of the structures stated in the Table annexed to the Site Inspection Report.



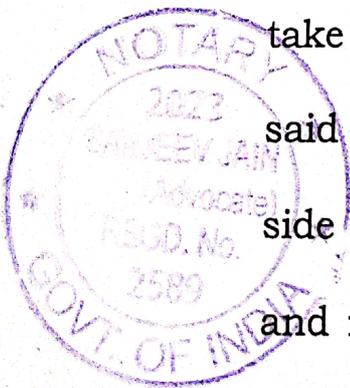
45. With reference to the averments made in the said application, most of them do not pertain to the Respondent

Rajinder k

No. 8. As such, I am not filing a detailed/para-wise response to such averments. However, such averments also may not be treated as admitted by the Respondent No. 8.

46. I however emphatically deny the imputation that the said property is part of the designated Turtle-Nesting Site of Mandrem Beach or that it is declared (even provisionally) as a No-Take Zone or that development in the said property is prohibited in terms of the Beach Carrying Capacity Report. I say and submit that none of the aforesaid submissions can be even countenanced against the Respondent No. 8 at the instance of the Applicant since the same would amount to a direct challenge to the grant of permission by the GCZMA to the Respondent, which as afore-stated, is miserably barred by limitation.

47. Without prejudice, I say and submit that only a demarcated part of the Mandrem Beach, that too, on the sandy shore, has been provisionally earmarked as a turtle nesting site/no-take zone. However, the same is very far from the site of the said property. The said property is situated on the landward side of an existing 6 mt. wide Ashvem-Mandrem main road and is part of the village settlement area. There are several

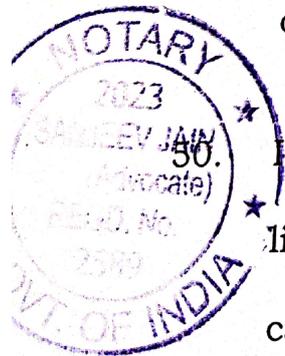


Rajinder K

old village households as well as existing authorised commercial developments situated on the sea-ward side of the said property.

48. It is therefore completely inconceivable that the said property be reckoned as a turtle nesting site/no-take zone. I crave leave to refer to the observations and recommendations of the Beach Carrying Capacity Report and the Draft Turtle Nesting Plan, for ascertaining its true meaning and interpretation. All averments made by the Applicant, which are contrary to or inconsistent with the aforesaid stand of the Respondent No.8, are, to that extent denied, as being untrue and incorrect interpretation of the Report/Plan.

49. I deny that the Applicant came to know about the construction activity of Respondent Nos. 4 to 6 or for that matter, even of Respondent No. 8, only in the beginning of July, 2022, as alleged. The Applicant was fully aware of the subject-development right since the time of its commencement - in September, 2021.



specifically deny that the said application is within limitation. I respectfully submit that the concept of 'recurring cause of action' is foreign to the provisions of Section 14 of

Rejinder k

the said Act. I deny that the Applicant is entitled to any reliefs, as prayed for in the said application.

51. With reference to the Impleadment Application dated 12.12.2022 and the averments made therein, the same are emphatically denied.
52. I say that each and every content of para 4 of the Impleadment Application is factually false including the fact that construction was ongoing, as alleged therein, or that the subject development has used concrete. Such averments de hors of details/material particulars cannot be countenanced in law. I deny that Respondent No. 8 was present at the site when the GCZMA site inspection of 27.08.2022 was conducted, as alleged.
53. With reference to para 5 of the Impleadment Application, the same does not warrant any specific comments.
54. With reference to para 6 of the Impleadment Application, the contents thereof are denied. It is denied that Respondent No.8 has carried-out any illegal construction, as alleged or at all.



Respondent

55. With specific reference to the photographs annexed to the Impleadment Application [Annexure - IA1 (Colly @ Pgs. 8 and 9 thereof)], I emphatically deny that the said photographs pertain to the said property or to the subject development carried out by Respondent No. 8, as alleged or at all.
56. I further say that subsequent to the joinder/impleadment of the Respondent No. 8 in the present proceedings, the Respondent No. 8 has received a Show Cause Notice bearing Ref. No. GCZMA/N/ILLE-Compl/22-23/75/2744 dated 02.03.2023 from the GCZMA, whereby the GCZMA taking cognisance of the Applicant's complaint and its own site inspection report, has called upon the Respondent No. 8 to show-cause against the allegations stated therein.
57. Without prejudice to the preliminary objections raised by the answering Respondent above, it is submitted that, after the issuance of Show Cause Notice by the GCZMA to the Respondent No. 8, the alleged grievance raised by the Applicant is fully redressed and the reliefs prayed-for in the said application are worked-out.
58. In the circumstances aforesaid, it is respectfully prayed that the said application be dismissed with exemplary costs.



Respondent

59. I say that whatever has been stated in the paras 1, 8, 12, 13, 15, 17 18, 20 to 49, 51 to 56 and 58 of the foregoing reply are true to my own knowledge and the contents of the remaining paras 2, 3(a) & (b), 4 to 7, 9 to 11, 14, 16, 19, 50 and 57 thereof, are based on legal submissions, which I believe to be true and correct.

Solemnly affirmed at Delhi on this ~~18th APR 2023~~ **17 APR 2023** of April 2023.

Rajinder G

DEPONENT



ATTESTED

[Signature]
Notary Public Delhi

17 APR 2023

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment, and Climate Change (Govt. of Goa)
4th Floor, Dempo Tower, Patto Plaza,
Panaji-Goa. 403001

Website: www.czma.goa.gov.in

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/ 20-21/68/5&5

Dated: 23/07/2021

To,
✓ Mr. Rajendra Kumar Kamra,
H.No.76, 3rd Floor, Pocket 27,
Sector-24, North West, Delhi- 110085

Sub: Permission/Approval for erection of temporary 21 Cottages and 1 Restaurant/Reception in the property bearing Survey No. 211/2-A(part), Plot M-I, Plot 23, Plot 24 of Mandrem Village, Pernem Taluka in terms of CRZ Notification, 2011 as amended.

**Ref: 1. Your application no. nil dated 14/06/2021.
2. CRZ Notification, 2011 as amended from time to time.**

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 264th GCZMA Meeting held on 06/07/2021 in accordance with the provisions of the Para 8 (v) (3).CRZ (iii) of Goa of CRZ Notification 2011 as amended issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant approval for erection of temporary 21 Cottages and 1 Restaurant/Reception made of wood and/or natural/biodegradable material only in the property bearing Sy. No. 211/2-A (part), Plot M-I, Plot 23, Plot 24 of Mandrem Village, Pernem Taluka, Goa. A shack & huts having an total area of 1217.00 sq.mtrs is approved (as per enclosed plan) subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. The proposed temporary seasonal structure should be made of wooden material and as per the recommendation of Beach Carrying Capacity report. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforesated conditions.

-2-

8. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.



-3-

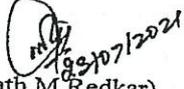
17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand-over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.'
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 5 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3rd May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The applicant has to pay annual fee of Rs. 10000/- for shack and Rs. 10000/- for huts to GCZMA at the beginning of the tourist season month of October every year during the validity of this NOC. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.



-4-

27. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

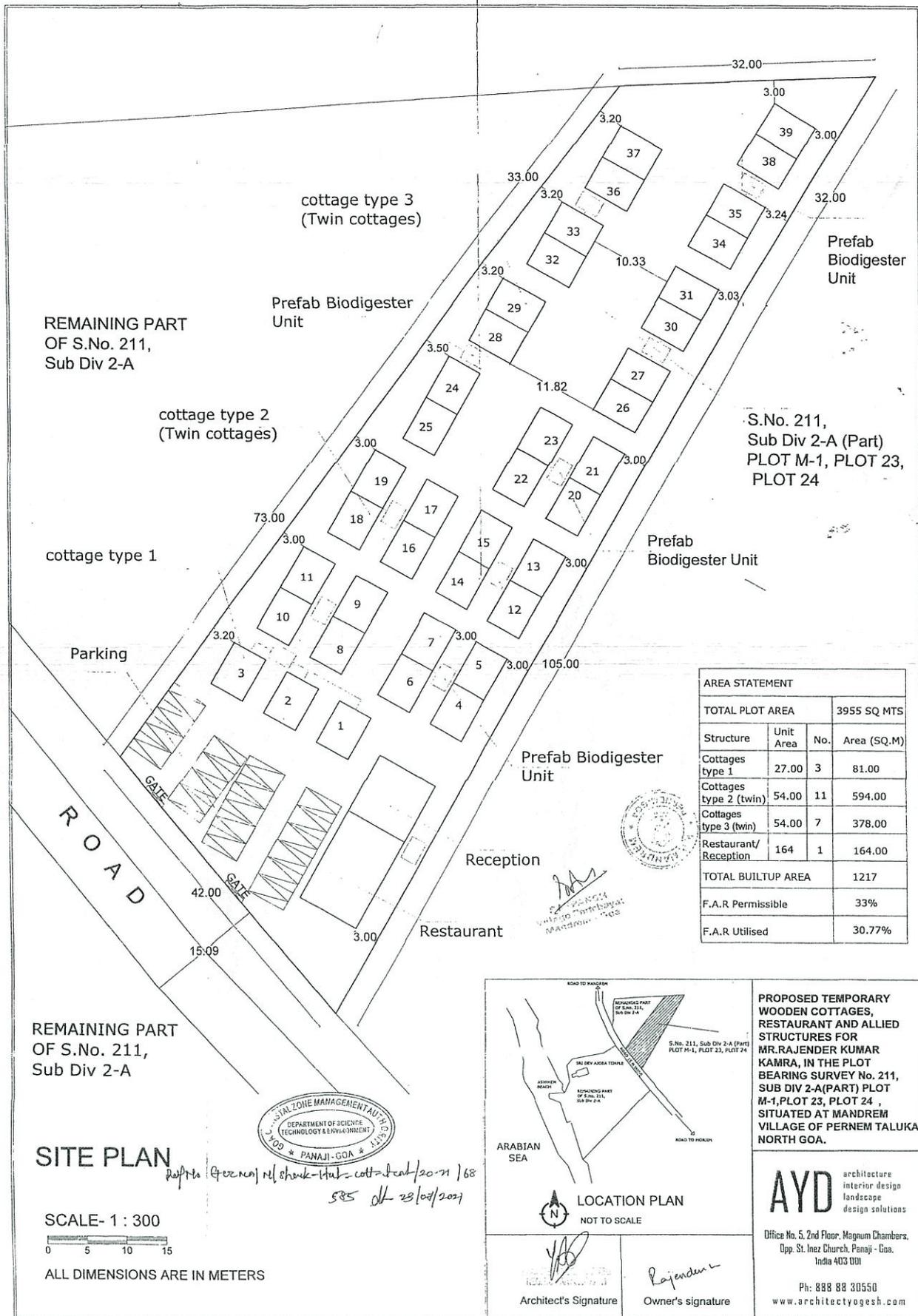
Yours faithfully,


(Dasharath M Redkar)
Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, Collectorate building, Panaji-Goa for kind information.
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, Saligao Goa..... for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information
7. The Secretary, Village Panchayat of Mandrem, Pernem Talukafor information and necessary action.



REMAINING PART OF S.No. 211, Sub Div 2-A

SITE PLAN

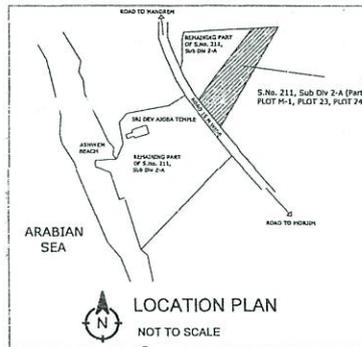
SCALE- 1 : 300



ALL DIMENSIONS ARE IN METERS



rajendra kumar kamra
SRS dt 23/04/2007



LOCATION PLAN
NOT TO SCALE

Architect's Signature

Owner's signature

PROPOSED TEMPORARY WOODEN COTTAGES, RESTAURANT AND ALLIED STRUCTURES FOR MR. RAJENDER KUMAR KAMRA, IN THE PLOT BEARING SURVEY No. 211, SUB DIV 2-A(PART) PLOT M-1, PLOT 23, PLOT 24, SITUATED AT MANDREM VILLAGE OF PERNEM TALUKA, NORTH GOA.

AYD architecture interior design landscape design solutions
Office No. 5, 2nd Floor, Magnum Chambers, Opp. St. Inez Church, Panaji - Goa, India 403 001
Ph: 888 88 30550
www.architectyogesh.com

ANNEXURE R-3

ANNEXURE R-4

Mentioned matter

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 70/2022 (WZ)
[I.A. No. 202/2022 & I.A. No. 203/2022]

Chandan Suryakant Khorjuvekar

.....Applicant

Versus

Goa Coastal Zone Management Authority & Ors.

....Respondent(s)

Date of hearing: 23.12.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Aagney Sail, Advocate

ORDER

1. From the side of Applicant, learned Counsel Mr. Aagney Sail has mentioned before us today that I.A. No. 202/2022 (WZ) and I.A. No. 203/2022 (WZ) filed in Original Application No. 70/2022 (WZ), should be taken up today as that would save time of this Tribunal in disposing of the mentioned case. Further, it is pressed by him that these applications have been moved by him in pursuance to the order of this Tribunal.

I.A. No. 202/2022 (WZ)

2. By this I.A., prayer is made by the Applicant that Respondent No. 1 be directed to bring on record all the photographs which have been taken by the Expert Member of GCZMA from his mobile phone during the inspection of Survey No. 211/2-A of Village Ashwem, Mandrem, carried out on 27.08.2022. In this regard, he has drawn our attention to para no. 2.7 of rejoinder to the reply affidavit dated 18.10.2022 filed by

Respondent No.1, where-in it is stated by him that the Expert Member had taken photographs of every cottage and other structures using his mobile phone. It is argued by him that this Rejoinder has not been rebutted from the side of Respondent No. 1. Therefore, it is apparent that these photographs were taken by the Expert Member. Hence, the prayer has been made.

3. It is deemed appropriate by us to grant opportunity to the Respondent No. 1 to file objection, if any, against this I.A. by the next date.

Put up this I.A. for disposal on 06.01.2023

I.A. No. 203/2022 (WZ)

4. By this I.A., the learned Counsel for the Applicant has prayed that Mr. Satyam Thakral should be impleaded as Respondent No. 7 and Mr. Rajendra Kumar Kamra be impleaded as Respondent No. 8 and further Respondent No. 1 be directed to conduct a site inspection of the property of Mr. Rajendra Kumar Kamra in Survey No. 211-2A (i.e. Plot M-L, Plot 23 and Plot 24) and submit inspection report before the Tribunal.

5. The learned Counsel for the Applicant has drawn our attention to the order of this Tribunal dated 21.11.2022, in pursuance of which, this application has been moved and has also drawn our attention to our earlier order dated 18.11.2022, directing Mr. Satyam Thakral to be impleaded as Respondent No. 7.

6. We find that partly this application is in compliance with our order, as regards impleadment of Mr. Satyam Thakral as Respondent No. 7, though regarding Mr. Rajendra Kumar Kamra to be impleaded as Respondent No. 8, there is no direction from us but it is stated that he

has also raised construction in the property in question. Therefore, we deem it proper to allow this application as regards impleading Mr. Satyam Thakral and Mr. Rajendra Kumar Kamra as Respondent Nos. 7 & 8 respectively. Let the amendment be carried out during the course of the day and an amended memo of O.A. be filed on record.

7. Further, we direct the Respondent No. 1 to conduct inspection of the property of newly impleaded Respondent No. 8- Mr. Rajendra Kumar Kamra regarding construction raised by him over the property in question, after giving notice to him regarding the date on which the inspection would be done and submit its report within a period of 15 days.

Accordingly, I.A. No. 203/2022 (WZ) stands disposed of.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

December 23, 2022
Original Application No. 70/2022 (WZ)
[I.A. No. 202/2022 & I.A. No. 203/2022]
P.Kr

ANNEXURE R-5 COLLY.



VILLAGE PANCHAYAT MANDREM

Mandrem Pernem Goa

Ph. No. (0832)2247222

Email ID: mandremvp@gmail.com

Ref. No. VP/MAN/PER/NOC/2021-2022/1049

Date: 08/09/2021

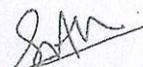
NO OBJECTION CERTIFICATE (PROVISIONAL)

Village Panchayat Mandrem has resolved vide resolution no. 11(11) approved in the meeting held on date 31/08/2021 to issue permission to Mr. Rajendra Kumar Kamra for starting business of Guest House of 21 Cottages in property bearing survey no. 211/2-A(part), Plot M-1, Plot 23, Plot 24 situated at Mandrem, subject to the following conditions:

1. Before commencement of the business applicant/s shall obtain required Licence/N.O.C's from the concerned authorities (i.e. FDA/Labour/fire officer/ Pollution Control Board/GCZMA/Health Officer/Tourism dept. etc), if applicable.
2. The applicant/s shall co-operate with the officer bearers / employees of the Panchayat Mandrem as and when they pay visit to the establishment for any enquiry or inspection.
3. The applicant/s shall comply with all lawful instructions issued by the Panchayat or any authority of the State Government.
4. The solid / liquid waste generated during the course of business & subsequently should be disposed off by the applicant/s in a scientific manner in its own property without harming the environment.
5. Parking of Vehicle should be within the plot area itself & it should not obstruct the Vehicular Traffic & pedestrians.
6. The grant of permission is not to be taken as operating to discharge any obligation of liability imposed or incurred by any other matter in connection with building bye-laws or any other laws or bye-laws concerning roads, building etc.
7. The permission holder shall, before starting the business, submit all the NOC's from the concerned authorities relevant to the matter & subsequently obtain a final permission / Trade establishment license from the Village Panchayat.
8. Eating houses or establishments shall not keep, sell or provide any tobacco or tobacco related products in any form of Cigars, Cigarettes, biddies, Gutka, Hukka etc at their respective approved eating houses and shall display "NO SMOKING" board easily visible to public.
9. The applicant should install CCTV camera at business place compulsory.
10. The applicant shall display this NOC at the premises of business.
11. The applicant shall install fire extinguisher at business premises.
12. No noise pollution/nuisance shall create in surrounding area/premises.
13. The owner shall strictly comply with the Govt. S.O.P such as wearing a face mask, sanitizing the business premises etc. during business hour during Covid-19 pandemic.
14. Applicant shall apply for Trade License to this office within validity period of this NOC.
15. This N.O.C. is liable to be revoked if conditions stated herein are not complied with or if it is found that any structural changes are affected to the licensed. Premises without obtaining required permission from Village Panchayat.
16. This N.O.C. issued is valid for a Period of One Year commencing from the date of issue & shall renew every year.

The applicant has paid respective fees of Rupees 78000.00 under Receipt No. 438189 date 7/9/2021

To,
Mr. Rajendra Kumar Kamra.
R/o. H. No. 76, 3rd floor, Pocket 27,
Sector-24, North West,
Delhi- 110085.


SARPANCH
Village Panchayat
Mandrem - Goa



VILLAGE PANCHAYAT MANDREM

Mandrem Pernem Goa

Ph. No. (0832)2247222

Email ID: mandremvp@gmail.com

Ref. No.VP/MAN/PER/NOC/2021-2022/1048

Date: 03/09/2021

NO OBJECTION CERTIFICATE (PROVISIONAL)

Village Panchayat Mandrem has resolved vide resolution no. 11(11) approved in the meeting held on date 31/08/2021 to issue permission to Mr. Rajendra Kumar Kamra for starting business of Bar & Restaurant/Reception in property bearing survey no. 211/2-A(part), Plot M-1, Plot 23, Plot 24 situated at Mandrem, subject to the following conditions:

1. Before commencement of the business applicant/s shall obtain required Licence/N.O.C's from the concerned authorities (i.e. FDA/Labour/fire officer/ Pollution Control Board/GCZMA/Health Officer/Tourism dept. etc), if applicable.
2. The applicant/s shall co-operate with the officer bearers / employees of the Panchayat Mandrem as and when they pay visit to the establishment for any enquiry or inspection.
3. The applicant/s shall comply with all lawful instructions issued by the Panchayat or any authority of the State Government.
4. The solid / liquid waste generated during the course of business & subsequently should be disposed off by the applicant/s in a scientific manner in its own property without harming the environment.
5. Parking of Vehicle should be within the plot area itself & it should not obstruct the Vehicular Traffic & pedestrians.
6. The grant of permission is not to be taken as operating to discharge any obligation of liability imposed or incurred by any other matter in connection with building bye-laws or any other laws or bye-laws concerning roads, building etc.
7. The permission holder shall, before starting the business, submit all the NOC's from the concerned authorities relevant to the matter & subsequently obtain a final permission / Trade establishment license from the Village Panchayat.
8. Eating houses or establishments shall not keep, sell or provide any tobacco or tobacco related products in any form of Cigars, Cigarettes, biddies, Gutka, Hukka etc at their respective approved eating houses and shall display "NO SMOKING" board easily visible to public.
9. The applicant should install CCTV camera at business place compulsory.
10. The applicant shall display this NOC at the premises of business.
11. The applicant shall install fire extinguisher at business premises.
12. No noise pollution/nuisance shall create in surrounding area/premises.
13. The owner shall strictly comply with the Govt. S.O.P such as wearing a face mask, sanitizing the business premises etc. during business hour during Covid-19 pandemic.
14. Applicant shall apply for Trade License to this office within validity period of this NOC.
15. This N.O.C. is liable to be revoked if conditions stated herein are not complied with or if it is found that any structural changes are affected to the licensed. Premises without obtaining required permission from Village Panchayat.
16. This N.O.C. issued is valid for a Period of One Year commencing from the date of issue & shall renew every year.

The applicant has paid respective fees of Rupees 10000/- under
Receipt No. 438/91 date 7/9/2021

To
Mr. Rajendra Kumar Kamra,
R/o. H. No. 76, 3rd floor, Pocket 27,
Sector-24, North West,
Delhi- 110085.



[Signature]
SARPANCH,
Village Panchayat
Mandrem - Goa

ANNEXURE R-6 COLLY.

COCHIN ESTATES LIMITED

21, STRAND ROAD, KOLKATA - 700 001

Ph. : +91 (33) 2230-9601 (4 lines), 2210 4827, Fax : +91 (33) 2210 6167

CIN No. : U01132WB2010PLC153273

Date: 27th May, 2022

Cochin Estates Limited,
Admn Office at:
 P/3-2, Jal'Kaveri CHS,
 Bangur Nagár,
 Goregaon (W)
 Mumbai - 400104

Member Secretary
G. C. Z. M. A.
 Award No. 804
 Date: 30/05/2022

To Whomsoever It May Concern

Sirs,

We are the Owners and in possession of our Plot under Survey No. 211/2-A-1 and 2-A-2 of Mandrem Village, Pernem Taluka, Goa.

The plot under Survey No. 211/2-A-2 lies within 200m of HTL. It has been recently observed that there is a construction / Project in the adjoining plot bearing Survey No. 211/2-A, which is

- Also within 200m of HTL.
- There is no setback maintained as stipulated by the regulations from our boundary wall of 3.0mts. **(Photos Attached)**

Your urgent attention to this matter is required. Awaiting a clarification on the above.

Thank you.

For,
 Cochin Estates Limited.
 (Constituted Attorney)
 8767440606 / 8779644721



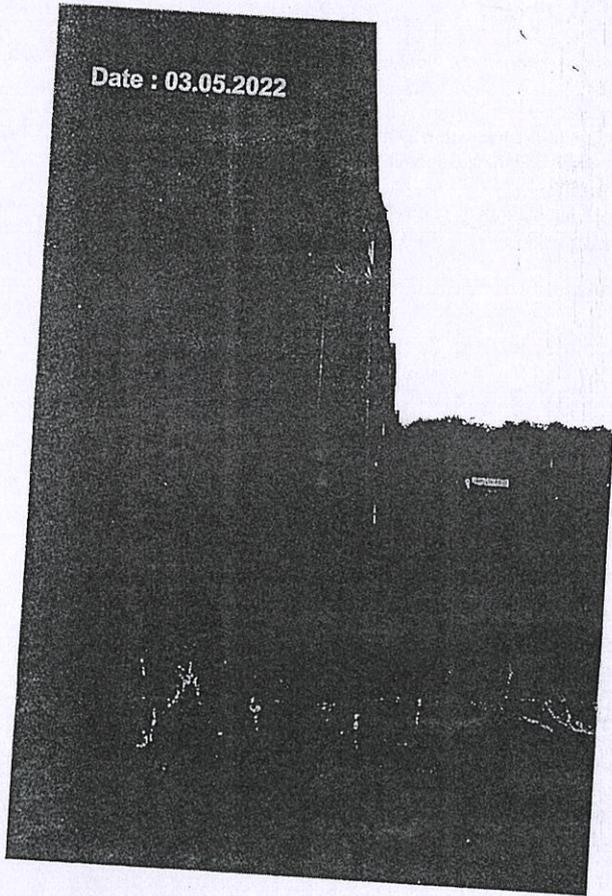
Copy To:

1. Chief Town Planner, Town & Country Planning Dept - Dempo Tower, 2nd Floor, Patto Plaza, Panaji, Goa 403001
2. Dy. Town Planner, TCP, Pernem Goa - Dempo Tower, 2nd Floor, Patto Plaza, Panaji, Goa 403001
3. Member Secretary, Goa Coastal Zone Management Authority - Dempo Tower, 4th Floor, Patto Plaza, Panaji, Goa 403001
4. Secretary, Village Panchayat of Mandrem - 403512
5. Director, Directorate of Panchayat, 3rd Floor, 3rd Lift, Junta House, Panji - Goa
6. Member Secretary, Goa State Pollution Control Board - Dempo Tower, 1st Floor, Patto Plaza, Panaji, Goa 403001

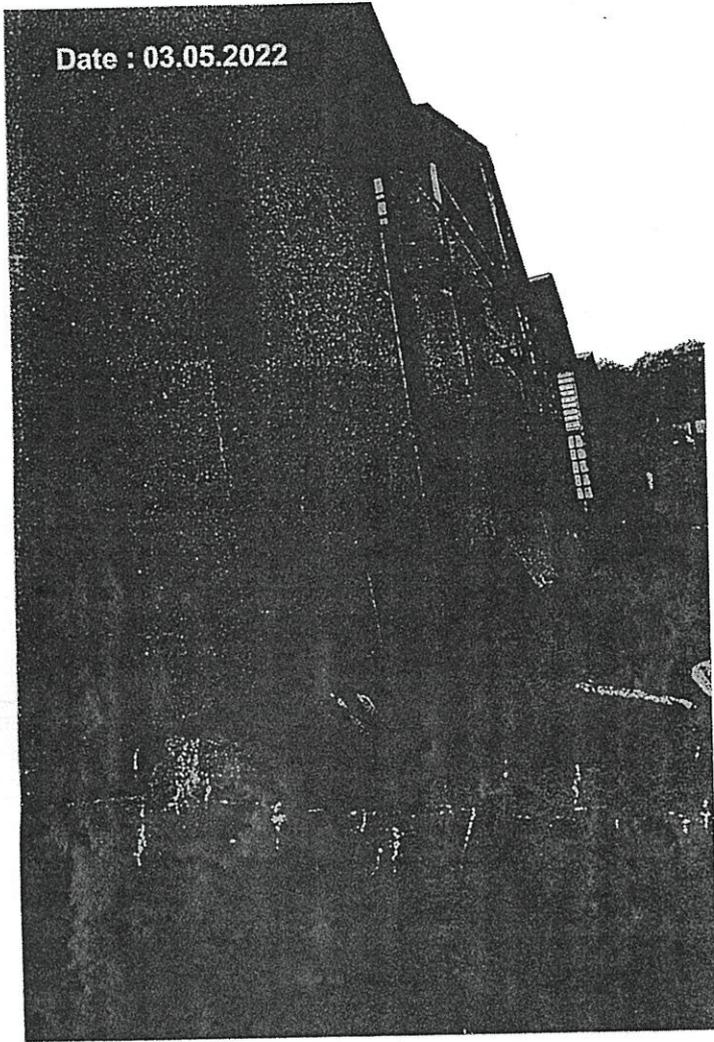
Enclosed: As Above

Blargave
To inspect the
site
 30/05

Date : 03.05.2022



Date : 03.05.2022



GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology and Environment (Govt. of Goa)
4th Floor, Dempo Towers, Patto, Panaji Goa

www.czma.goa.gov.in

Ref.No.GCZMA/N/HTL-Comp/22-23/41/2987 Dated: 30/03/2023

**SHOW CAUSE NOTICE IS ISSUED UNDER SECTION 5 OF THE ENVIRONMENT
(PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT
(PROTECTION) RULES, 1986.**

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

WHEREAS, the Office of the Goa Coastal Zone Management Authority (hereinafter referred as 'the GCZMA' in short) had received a complaint from Cochin Estates Limited on 30/05/2022 wherein it has been submitted that there is construction /project in the plot bearing Sy No 211/2A; wherein there is no property setback maintained, the property lies within 200 mts from HTL. *(Enclosed Copy of the complaint)*

AND WHEREAS, upon receipt of the Complaint the GCZMA carried out a site Inspection, on 26/08/2022; and a submitted the report to this Authority. *(Enclosed Copy of the report)*

AND WHEREAS, based on the upon receipt of the Complaint and the report from the Expert Member the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No	Name of the Party/alleged violator	Survey No. Village	Type of Construction	Distance from HTL
1.	Ms Oralia Resorts through Mr Kamal Takkar	Survey No/ 211/2A Mandrem	Illegal construction without leaving setback.	Within 200 mts from HTL

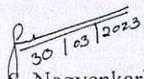
AND WHEREAS, as per the CRZ Notification, 2011; the entire belt of 100 mts. from the High Tide Line (HTL) of river and 200mts. from the HTL from the sea is designated as the No Development Zone (NDZ) and hence no construction/development whatsoever are permissible in the said belt;

AND WHEREAS, the alleged illegal construction is highly detrimental to the Coastal ecosystem / riverine ecosystem. Further it is observed that you have not

obtained any prior approval of the GCZMA for the purpose of alleged construction as required under the CRZ Notification 1991/2011.

NOW THEREFORE, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, delegated to the GCZMA, the GCZMA hereby directs you to **SHOW CAUSE** as to why a direction to demolish the structures and to restore the land to its original condition should not be issued to you. Further, you are directed to ensure that no civil work of whatsoever kind and nature is carried out at said site.

FURTHER TAKE NOTE THAT, you are required to file your reply on alongwith compliance report and produce construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 4th Floor, Dempo Towers, on or before **13/04/2023 and remain present for a personal hearing on the 13/04/2023 at 03.30p.m at the 4th Floor, Conference Hall, Dempo Towers, Patto, Panaji Goa**. Take note that if you fail to submit your reply along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out its activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.


 (Dr. Geeta S. Nagvenkar)
Member Secretary (GCZMA)

Encl: As above

To,

1. Ms Oralia Resorts through Mr Kamal Takkar, r/o Sy No 211/2-A (Part M-1, 23 & 24 Village Mandrem, Pernem Taluka North Goa District Goa 403718.
- ✓ 2. Ms Oralia Resorts through its Director, Rajendra Kumar Kamra, resident of Mandrem Village, Pernem Taluka.
3. The Secretary, Village Panchayat of Mandrem, Pernem Taluka, Goa..... with a direction to serve this SCN to Ms Oralia Resorts and submit a service report to the office of the GCZMA on or before 3/4/2023.

Copy to:

1. The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa... for information and necessary action.
2. The Dy. Collector & SDO of Pernem, Goa..... who is required to take action in accordance with law.
3. The Secretary, Village Panchayat of Mandrem, Pernem Taluka, Goa..... who is required to serve the Notice and submit report of service. Further to initiate

action under the Goa Panchayat Raj Act, 1994 and to report the compliance to the GCZMA.

4. **Cochin Estates Ltd**, P 3/2, Jal Kaveri CHS, Bangur Nagar, Goregaon (W)
Mumbai 400104

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment, (Govt. of Goa)
4th Floor, Dempo Tower, Pato Plaza,
Panaji-Goa 403001

PROCEEDINGS OF SITE INSPECTION

FILE NO:- GCZMA/NITL-Compl/22-23/41

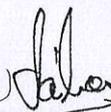
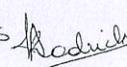
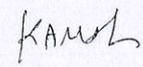
DATE: 26/08/2022

SUB: Complaint regarding illegal construction.

REF:

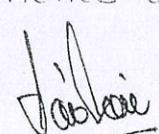
Village: Mandrem Taluka: Pernem Survey: 211 Sub.Div.No. 2A

Parties/Officers Present:-

1. Shri. Savio Joaquim Filipe Correia (E-M GCZMA) 
2. Miss. Bhargavi Ketkar Engg GCZMA 
3. Miss. Siddhi Morajkar F.S GCZMA.
4. Adv. Andrea Rodricks Repr. Cochin Estates 
Ltd.
- ~~5. Mr. Lalit~~
5. Mr. Kamal Takkar on behalf of Oravia Resort 

Brief description of proceedings:-

Inspection commenced at 1.35pm in the presence of the parties. The setback between the structures and complainants property in the southern side is ~~only~~ ^{about} 1mtr. Inspection concluded at 1.40pm. The representative of ~~Oravia~~ Oravia Resorts (Mr. Kamal Takkar) states that his property belongs to M/s Oravia Resorts and permissions from GCZMA have been obtained. Mr. Rajendra Kumar Kamra, and property does not belong to Lucky Realtech Pvt. Ltd & he has not received any notice about inspection.


Signatures:


(Adv. A. Rodricks)

